

SECTION – IX -
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 12479 OF 2017
WITH PRAYER FOR INTERIM RELIEF

GAUTAM SINGHANIA

..PETITIONER

-VERSUS-

HARI SHANKAR SINGHANIA AND ORS.

...RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 30th April, 2017, when the Court passed certain directions (Copy of Record of proceeding dated 30th April, 2017 is enclosed).

Accordingly, show cause notice was issued to Respondent Nos. 1 to 6 through M/s. Khaitan & Co., Advocates and Respondent Nos. 7 to 12, 14 & 15 by speed post. Respondent No. 13 is residing abroad and counsel for the petitioner has not filed requisite court fee for issue of notice, hence, notice could not be issued to them. Show Cause notice was also handed over to the counsel for the petitioner for dasti service as directed by the Hon'ble Court. Shri Shirish Deshpande, Advocate has filed vakalatnama/appearance on behalf of Respondent Nos. 8 and 9 but has not filed counter affidavit so far. Counsel for the petitioner has filed affidavit of dasti duly sworn in by the clerk of the advocate stating therein that Respondent Nos. 8 to 15 have been served with notice but no one has entered appearance on their behalf so far. As regards Respondent No. 7 it has been stated that the said respondent died on 04.02.2015 and Respondent Nos. 8 and 9 are the legal heirs of Respondent No. 7. However, no formal application for substitution of Lrs. Of deceased Respondent No. 7 has been filed.

It is further submitted that counsel for Respondent Nos. 1 to 6 have deposited an amount of Rs. 20 crores in the Registry of this Court and the same is lying in the non-interest bearing account. Directions are soliciting for investing the said amount in FDR.

It is further submitted that counsel for the petitioner has not filed any proof of handing over the property to the Respondent Nos. 1 to 6.

It is lastly submitted that pursuant to aforesaid order Execution Application Nos. 80 of 2016 and 366 of 2016, pending before the Court of District Judge, Kanpur, U.P., has been transferred to this Court and the same is registered as Transferred Cases Nos. 21 & 22 of 2017 and listed alongwith this matter.

Service is not complete on Respondent Nos. 7 (being expired).

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 05th day of May, 2017.

ASSISTANT REGISTRAR

Copy to:

Ms. Bindi Girish Dave, Advocate

ASSISTANT REGISTRAR